

for the last 4 years in Punjab and for two and a half years in Kashmir. Three families have been living under one single tent and dozen of families under a single roof for two and a half years now. Private family life system has been breaking apart.

Punjab and Kashmir migrants have been sitting on an indefinite Dharna at Boat Club for the last many months. The Government should immediately hold negotiations with their representatives in this regard and fulfil their reasonable demands. I urge upon the Government to rehabilitate them as soon as possible on semi-permanent basis. They should be given loans from banks so that they can maintain and feed their families.

**(iv) Need to exclude Jute from the purview of Essential Commodities Act**

SHRI SUKDEO PASWAN (Araria): Mr. Deputy Speaker, Sir, the procurement Corporation of India in Bihar is less as compared to the quantity procured by Jute Corporation of India in Bihar, Bengal, Assam and Orissa last year. Eight crore farmers cultivate jute in the country but presently the jute producing farmers are suffering losses because they are not getting reasonable prices. The prices of jute was Rs. 600 to Rs. 800 per quintal last year which is only Rs. 400 to Rs. 500 at present.

Jute was brought under the purview of Essential Commodities Act, 1962 and it was implemented in 1978 which is present in the schedule. There are lakhs of jute suppliers but its consumers are just 7 or 8 business houses. Then what is the justification of bringing it under the purview of Essential Commodities Act?

By showing that their companies are running in loss, a large number of mill owners not only evade taxes but also do not pay the unsecured credits. Instead, they do not pay the Government dues as well by just showing their unit certificates.

Therefore, the Government should exclude jute from the purview of Essential Commodities Act.

**(v) Need for simplified laws and rules/regulations for small scale industrial units**

[English]

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Sir, the small private limited companies and small industrial units (SSI) are required to maintain a lot of records and submit numerous returns to various Central and State Government authorities under the Factories Act and Companies Act. The managements of these units are forced to devote considerable amount of time and energy for complying with the various provisions of the Factories Act. Hence, there is need to enact a simplified act and rules for small private limited companies and SSI units. Similarly, the companies Act and rules should be simplified in respect of small private limited companies that is companies having a paid up capital of Rs. 25 lakh or less. Since owners of small scale private limited companies and SSI units are personally incharge of factory operations, in a number of cases the owners are prosecuted and heavy fines are levied even for trivial violation of the stringent rules and regulations. The harassment of entrepreneurs should be eliminated through simplified rules and regulations.

**(vi) Need to construct a new railway overbridge of Mulamthuruthy - Ernakulam Road, Kerala**

SHRI P.C. THOMAS (Muvattupuzha): There is immediately need for an overbridge for Railways at the level crossing in Mulamthuruthy on Mulamthuruthy-Ernakulam Road. There is a lot of traffic on this road. Besides, any trains I request the Government to construct a Railway overbridge here.

**(vii) Need for completion of project for construction of diversion Barrage at Neradi, near Srikakulam during Eighth Plan itself**

DR. VISWANATHAM KANITHI (Srikakulam) Since ancient days, waters of